

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2673  
ANSWERED ON:13.03.2013  
ORPHANS UNDER RTE ACT  
Sule Supriya

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether orphans are given any priority under the RTE Act; and
- (b) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for free and compulsory education for all children in the age group of 6 to 14 years. Under the Sarva Shiksha Abhiyan (SSA), which is the main vehicle for meeting the objectives of the RTE Act, a provision has been made for setting up residential schools / hostels in special circumstances. States like Andhra Pradesh, Manipur, Nagaland and Uttarakhand have also notified orphans as a disadvantaged group, eligible for admissions in private schools under section 12(1)(c) of the RTE Act.